

DIVISION BENCH
COURT - II

O-224

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/230(KB)2022
IA(COMPANIES.ACT)/218(KB)2023, IA(COMPANIES.ACT)/217(KB)2023,
IA(COMPANIES.ACT)/47(KB)2023, IA(COMPANIES.ACT)/32(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	PAYAASH CAPITAL (SINGAPORE) PTE LTD. VS TRINITY ALTERNATIVE INVESTMENT MANAGERSLIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Petitioner
Mr. Supriyo Gole, Adv.]
Ms. Perna Shaha, Adv.]

Mr. Jishnu Saha, Sr. Adv.] For the Respondent No. 2
Mr. Soumyajit Mishra, Adv.]

Mr. Rishav Banerjee, Adv.] For the Respondent No. 1
Mr. Rajarshi Banerjee, Adv.]

ORDER

1. Ld. Sr. Counsels/Counsels appearing on behalf of the parties present.
2. Let instructions be obtained in regard to settlement, in terms of our Order.
3. Let an affidavit be filed to bring-on-record the communications between the parties in regard to the settlement.
4. Post this matter for arguments on **11.07.2024 at 11:30 P.M.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.